

[श्री केदार पांडे]

उसके बारे में मुझ से मिल कर बात करें, जहाँ तक ही संकेगा जरूर एडजस्ट करने की कोशिश करेंगे।

श्री रामावतार शास्त्री : बच्चा बाबू के बारे में क्या हुआ ?

श्री केदार पांडे : बच्चा बाबू की बात न कही जाए, आपको भ्रम है।

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1980, in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: We shall now take up the Clauses. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI KEDAR PANDAY: I beg to move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

*The motion was adopted.*

APPROPRIATION (RAILWAYS)  
NO. 7 BILL\*, 1981

THE MINISTER OF RAILWAYS (SHRI KEDAR PANDAY): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82 for the purposes of Railways."

*The motion was adopted.*

SHRI KEDAR PANDAY: Sir, I introduce† the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82 for the purposes of Railways, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the

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†Introduced/Moved with recommendation of the President.

services of the financial year 1981-82 for the purposes of Railways, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI KEDAR PANDAY: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

18.05 hrs.

#### ARREST AND RELEASE OF MEMBER

MR. DEPUTY-SPEAKER: I have to inform the House that the Speaker has received the following communication dated 15th December, 1981 from the Deputy Commissioner of Police, New Delhi District, New Delhi, today:—

"I have the honour to inform you that I have found it my duty in

the exercise of my powers that Shri Harikesh Bahadur, Member of Lok Sabha, who along with his 14 other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr.P.C. on Raj Path-Rafi Marg crossing at about 2.10 p.m., be arrested in case FIR No. 632 dated 15-12-81 under section 188 I.P.C., Police Station Parliament Street, New Delhi. He is being produced before the area Judicial Magistrate."

I have to inform the House that the Speaker has received the following communication dated 15th December, 1981 from the Deputy Commissioner of Police, New Delhi District, New Delhi, today:—

"Kindly refer to this office letter dated 15-12-1981, informing you that Shri Harikesh Bahadur, Member of Lok Sabha, was arrested in case FIR No. 632 dated 15-12-1981, under Section 188 IPC, Police Station Parliament Street, New Delhi.

The Member of Parliament, along with his other party workers was produced in the Court of Metropolitan Magistrate, Patiala House, New Delhi, at 15.30 hours. The court admonished them including the Member of Lok Sabha and set them free."

18.09 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 16, 1981/Agrahayana 25, 1903 (Saka).*